

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2417**  
TO BE ANSWERED ON THE 9<sup>TH</sup> MARCH, 2021

**IMPLEMENTATION OF FARM LAWS**

2417. SHRI THIRUNAVUKKARASAR SU:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has put on hold the implementation of three farm laws;
- (b) if so, the details thereof;
- (c) whether the Government has set up a Committee to look into several farm issues including pending demands of protesting farmers;
- (d) if so, the details thereof along with its composition thereof; and
- (e) the time by which its Report is likely to be submitted?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) & (b): As per the Order dated 12<sup>th</sup> January, 2021 of Supreme Court of India, the implementation of the three farm laws viz "The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020; Essential Commodities (Amendment) Act, 2020; and "The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020", shall stand stayed until further orders.

(c) to (e): Supreme Court of India vide order dated 12<sup>th</sup> January, 2021 has constituted a Committee comprising of (1) Shri Bhupinder Singh Mann, National President, Bhartiya Kisan Union and All India Kisan Coordination Committee; (2) Dr. Parmod Kumar Joshi, Agricultural Economist, Director for South Asia, International Food Policy Research Institute; (3) Shri Ashok Gulati, Agricultural Economist and Former Chairman of the Commission for Agricultural Costs and Prices; and (4) Shri Anil Ghanwat, President, Shetkari Sanghatana, for the purpose of listening to the grievances of the farmers relating to the farm laws and the views of the Government and to make recommendations. Of the Committee Members, Mr. Bhupinder Singh Mann, did not agree to be the part of the Committee. As per the direction of the Supreme Court of India, the Committee shall, upon hearing the Government as well as the representatives of the farmers' bodies, and other stakeholders, submit a Report containing its recommendations before Supreme Court of India.

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